

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-748/ND/2023

IN THE MATTER OF:

M/s. Bajrang Devcom Pvt. Ltd

...PETITIONER

Vs.

M/s. Siwon Agri Pvl. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv Pragati Singh, Adv. Sushil Kumar

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. None appears on behalf of the Corporate Debtor at the time of hearing of the matter. On the last date of hearing i.e. 05.03.2024 an Advocate, namely, Mr. Nishant Manek appeared who had submitted that he was recently engaged at that point of time and therefore sought time to file Vakalatnama as mentioned in order dated 05.03.2024. Similar, request was made by another counsel on 12.02.2024. We have given ample opportunity to the Corporate Debtor for filing their reply. Despite this, no reply has been filed and no one has appeared on behalf of the Corporate Debtor, therefore right to file reply by the Corporate Debtor is closed. List the matter for argument on **13.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)